

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s). 31/2014

[Diary No. 41540/2013]

(From the judgement and order dated 23/12/2013 in Writ Petition (L)
No. 3260 of 2013 of The High Court of Judicature at Bombay)

NAVJEEVAN RAHIVASI SRA CHS LTD. & ORS. Petitioner(s)

VERSUS

EXECUTIVE ENGINEER, BANDRA DIVISION & ORS. Respondent(s)

(With appln.(s) for exemption from filing OT and exemption from
filing C/C as well as the true copy of the impugned order)

Date: 26/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
[VACATION BENCH]

For Petitioner(s) Mr. Pukrhabam Ramesh Kumar, Adv.
Mr. Altaf Khan, Adv.
Mr. Yousuf Khan, Adv.
Ms. Mamta Saxena, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

Learned counsel submits that certified copy of the impugned
order has not been available to the petitioners. He submits that it
is not uploaded on the Bombay High Court website until date and,
therefore, even copy of the order is not available.

Tag this special leave petition with S.L.P. (Civil) No.
25833 of 2013 and list on January 13, 2014. By that time we are
informed that certified copy of the impugned order is likely to be
made available to the petitioners. As soon as certified copy of the
impugned order is made available, liberty is granted to the
petitioners to place the same on record of the special leave
petition.

Until January 13, 2014, para 6 of the order dated
02.08.2013 (Annexure P-6) passed by the High Court in the Writ
Petition shall remain operative.

|(Rajesh Dham)
|Court Master

|(Renu Diwan)
|Court Master

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